

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK  
O. A. No. 260/00887 OF 2015  
Cuttack, this the 14<sup>th</sup> day of December, 2015

CORAM  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE MR. R.C. MISRA, MEMBER (A)**

.....

Raja Kishore Behera, aged about 59 years, S/o. Late Ananta Behera, At-Natima, Po-Mahimagadi, P.S.- Gondia, Dist-Dhenkanal (Orissa) at present working as PA/CO, O/O the CPMG Odisha, Circle, Bhubaneswar-751001, Dist-Khurda. ....Applicant

(Advocate: M/s. B.K. Behera, S.B. Das)

VERSUS

**Union of India Represented through**

1. Secretary-cum- Director General Post, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Govt. of India, Department of Posts, O/O the Chief Postmaster General, Orissa Circle, Bhubaneswar-751001, Dist-Khurda.
3. Govt. of India, Department of Posts, Asst. Director (Building), O/O the Chief Postmaster General, Orissa Circle, Bhubaneswar-751001, Dist-Khurda.

... Respondents

(Advocate: Mr. B. Swain)

**ORDER (Oral)**

**A. K PATNAIK, MEMBER (J):**

Heard Mr. B.K. Behera, Ld. Counsel appearing for the Applicant and Mr. B. Swain, Ld. ACGSC, appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"....To direct the Respondents especially to the Respondents No.3 for allotment of quarters in favour of the applicant in the vacant place within a stipulated period by disposing of the representations which are pending before the Respondent Nos.3 &2."

3. Mr. Behera, Ld. Counsel submitted that due to non-consideration of the case of the applicant for the aforesaid relief, he submitted representations dated 20.10.2015 (Annexure-A/2) & dated 23.11.2015 (Annexure-A/3) before the Respondent Nos.3 & 2 respectively. It has further been submitted that till date no response has been received by the applicant on his representations. Hence, the applicant has filed this O.A. with the prayer as aforesaid.

*[Signature]*

4. Since the representations submitted by the applicant are stated to be pending, at this stage, without entering into the merit of the matter, we would direct Respondent No.2 to consider the representations dated 20.10.2015 (Annexure-A/2) & dated 23.11.2015 (Annexure-A/3) and dispose of the same with a reasoned and speaking order to be communicated to the applicant within a period of three months from the date of receipt of copy of this order. We hope and trust, in the event of such consideration if the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken to extend the benefit of allotment of quarters to him preferably within a further period of three months from such consideration. Though we have not expressed any opinion on the merit of the case, we make it clear that all the points raised in the representations will be kept open for the Respondents for consideration as per the extant rules, regulations and law in force.

5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr. B.K. Behera, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.2 by Speed Post for which Mr. Behera undertakes to file the postal requisites by 18.12.2015.

(R.C.MISRA)  
MEMBER (A)

  
(A.K.PATNAIK)  
MEMBER(J)